## Annexure- V: Claims by any Other Stakeholder

## Notes:

- 1. All claims received from any other stakeholder either by hard copy or in soft form have been considered.
- 2. The claims have been verified by the Liquidator based on the evidence/ information/proof /details/invoices towards which the claims have arisen, submitted by the respective stakeholder. The amount does not necessarily match with the books of accounts of the Company.
- 3. The claim amount admitted is subject to further scrutinization based on subsequent information/ documents sought from the Corporate Debtor/ creditors, and the Liquidator may modify/ correct the list of claims, on the directions of the NCLT, or otherwise.
- 4. The debts or dues of these stakeholders are unsecured.

(Amount in INR)

Sr. No	Name	Nature of Dues	Amount	Claim Amt	Category
	Claims received after				
	submission of stakeholders				
	list				
1	Office of the Assistant				
	Commissioner of CGST,				
	Division-V, Mumbai South				
	Commissionerate	Statutory Claims		13,179,740	53(1)(e)(i)
2	Office of the Income Tax	Varun shipping			
	Officer (TDS)- (2)(3)(3)	co. ( FY 07-08 &	253,009,178		
		14-15)			
		VGIL(12-13 & 14-			
		15)	15,653,219		
		Varun Resources			
		(FY 15-16, 16-17			
		& 17-18)	950,500	269,612,897	53(1)(e)(i)
3	Office of State Tax Officer,				
	GST, Mumbai, Maharashtra	RCM		967,284	53(1)(e)(i)
4	Assistant/ Commissioner of				
	Customs, Custom House,	A 8:		The control of the control of	10000000 000 Vita 100 - 100000 000
	Kakinada, Andhra Pradesh	Interest	3,342,029	3,342,029	53(1)(e)(i)
5	Office Of The Principal	1/2/2 3 Sp. 52	1		
	Commissioner Of Central Gst	Serice Tax FY	DI		
	& C. Excise Mumbai South	2012-13, Penalty	100		
	Commissionerate	etc.	/=//	151,027,730	53(1)(e)(i)
	Commissionerate	TO TO	//	131,027,730	33(1)(6)(1)
6	Office Of The Principal	MA			
	Commissioner Of Central Gst	Service Tax FY			
	& C. Excise Mumbai South	2012-13, Penalty			
	Commissionerate	etc		37,183,966	53(1)(e)(i)
	Total		9	475,313,646	EV MAHES

Note: Apart from the claims mentioned above, no other claims have been received from the operational creditors/ employees and other stakeholders (if any) of the Corporate Debtor. Further, necessary modification shall be done in the above-mentioned list of stakeholders in case of any fresh/ modified claim received from any stakeholder, subject to approval of NCLT or otherwise.



